

राज्यों में तलाशियां ली जाती हैं तथा निरीक्षण निदेशक (जांच पड़ताल) और कुछ आय-कर आयुक्तों का क्षेत्राधिकार एक से अधिक राज्यों में होता है।

(ख) और (ग) : उपर्युक्त कार्यवाही के दौरान पकड़ी गई परिसम्पत्तियों की कुल कीमत 31.57 करोड़ रुपये थी। मामले कार्यवाही की विभिन्न अवस्थाओं में है। आशा है कि छिपाई गई आय की रकम, जिस पर संभवतः कर लगाया जाना है, पकड़ी गयी परिसम्पत्तियों के मूल्य से कम नहीं है, और मोटे तौर पर यह अनुमान लगाया जा सकता है कि उन पर देय आय-कर तथा घन-कर की रकम 15 करोड़ रुपये से अधिक होगी। अपेक्षाकृत अधिक ठीक-ठीक अनुमान लगाने के लिए काफी समय की आवश्यकता होगी, क्योंकि यह केवल उसी स्थिति में सम्भव होगा जब पकड़े गए लेखे और दस्तावेजों की छान-बीन और आवश्यक जांच की जायेगी।

Confiscation of Assets of Smugglers

799. SHRI V. M. SUDHEERAN: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) the particulars of the ill-gotten assets of the smugglers and whether any action has been taken by Government to confiscate the same; and

(b) if so, what?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H.M. PATEL): (a) and (b). There are reasons to believe that properties of the aggregate estimated value of Rs. 23.86 crores including movables worth Rs. 13.23 crores and immovable property valued at Rs. 10.63 crores have been illegally acquired by persons to whom the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act,

1976 applies. Orders have already been passed by the Competent Authorities appointed under the Act declaring that movables worth Rs. 2.40 crores and immovable property valued at Rs. 1.57 crores stand forfeited to the Central Government free from all encumbrances. Proceedings for similar action have been initiated in respect of the remaining properties.

Adverse Impact of Central Excise's Simplified Procedure

800. SHRI BHAGAT RAM: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether Government are aware that due to the Central Excise's simplified procedure that small scale industries are being ruined since the introduction of this procedure on 1st April, 1976; and

(b) whether Government are considering to bring a change in this procedure?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) No, Sir. The scheme has been generally well received by the small manufactures, and out of approximately 20,000 eligible units, about 12,000 are at present working under this procedure.

The Simplified Procedure is a growth-oriented scheme. It has helped the small units by simplifying excise formalities and by permitting increase in their production upto 50 per cent, without incurring any additional duty liability.

The Simplified Procedure was introduced with effect from 1st March, 1976. Over 1000 of the units which opted for this procedure have recorded substantial growth in their production ranging from 50 per cent to over 100 percent.